CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 112/TT/2011

Coram: Shri S. Jayaraman, Member Shri V.S. Verma, Member Shri M. Deena Dayalan, Member

Date of Hearing: 23.2.2012 Date of Order:12.10.2012

In the matter of:

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff for Baripada-Chandaka (Mendhasal) (GRIDCO) 400KV D/C Line under ERSS-1 in Eastern Region from actual DOCO (1.9.2011) to 31.3.2014.

And

In the matter of:

Power Grid Corporation of India Ltd.Petitioner

Vs

- 1. Bihar State Electricity Board, Patna
- 2. West Bengal State Electricity Distribution Company Limited
- 3. Grid Corporation of Orissa Limited, Bhubaneswar
- 4. Damodar Valley Corporation, Calcutta
- 5. Power Department, Government of Sikkim, Gangtok
- 6. Jharkhand State Electricity Board, RanchiRespondents

The following were present:

- 1. Shri S.S. Raju, PGCIL
- 2. Shri M.M. Mondal, PGCIL
- 3. Shri Prashant Sharma, PGCIL
- 4. Shri Rajeev Gupta, PGCIL
- 5. Shri R.B. Sharma, Advocate for BRPL,

ORDER

This petition has been filed by Power Grid Corporation of India Limited (PGCIL) under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 (hereinafter referred to as "2009 Tariff Regulations") for determination of transmission tariff for Baripada-Chandaka (Mendhasal) (GRIDCO) 400KV D/C Line under ERSS-1 in Eastern Region from actual the actual date of commercial operation i.e. 1.9.2011 to 31.3.2014.

2. The administrative approval for the Eastern Region Strengthening Scheme-I was accorded by the Ministry of Power vide letter no.12/4/2005-PG dated 4.10.2006 at an estimated cost of ₹97596 lakh including IDC of ₹4572 lakh. The following assets are covered in ERSS-I:-

Transmission Lines:

- 1) Durgapur- Jamshedpur 400 kV D/C Line
- 2) Jamshedpur- Baripada 400 kV D/C Line
- 3) Baripada- Chandaka (Mendhasal)(GRIDCO) 400 kV D/C Line
- Re-conductring of Siliguri- Purnea 400 kV D/C line with twin INVAR Moose conductor

Substations:

- 1. Jamshedpur 400/220 kV Sub-station Extension
- 2. Durgapur 400/220 kV Sub-station Extension
- 3. Baripada 400/220/132 kV Sub-station Extension

- 4. Siliguri 400/220 kV Sub-station Extension Re-conductoring of 400 kV bays including dismantling & replacement of equipment and associated works.
- Purnea 400/220 kV Sub-station Extension Re-conductoring of 400 kV bays including dismantling & replacement of equipment and associated works.
- 6 Chandaka (Mendhasal) 400/220 kV Sub-station Extension (GRIDCO)
- 3. The assets covered in the instant petition are as under:-

S.No.	Name of the Assets					
	Transmission Line					
1	400 kV D/C twin conductor Baripada- Chandaka (Mendhasal) T/L					
	Sub-stations:					
	400 kV Baripada Sub-station:					
1	400 kV Mendhasal –I Bay					
2	400 kV Mendhasal –II Bay					
3	400 kV , Mendhasal-II Switchable Line Reactor Bay					
	400 kV Mendhasal Sub-station:					
1	400 kV Baripada-I Bay					
2	400 kV Baripada-II Bay					

- 4. The petition was filed initially with the anticipated date of commercial operation of the assets as 1.5.2011. The petitioner, vide affidavit dated 21.6.2011, has submitted that the anticipated date of commercial operation has been revised from 1.5.2011 to 1.7.2011. Later, the petitioner vide affidavit dated 13.9.2011 has submitted that the actual date of commercial operation was 1.9.2011. The petitioner has also submitted the Management Certificate for capital expenditure from 1.9.2011 to 31.3.2014 along with the corresponding funding details.
- 5. Details of the transmission charges claimed by the petitioner are as given overleaf:-

(₹ in lakh)

	2011-12	2012-13	2013-14
Depreciation	1406.52	1705.54	1784.58
Interest on Loan	520.69	582.21	550.90
Return on equity	1396.32	1693.21	1771.71
Interest on Working Capital	97.20	115.38	119.73
O & M Expenses	444.00	512.04	541.22
Total	3864.73	4608.38	4768.14

6. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:-

(₹ in lakh)

(*				
	2011-12	2012-13	2013-14	
Maintenance Spares	72.65	76.81	81.18	
O & M expenses	40.36	42.67	45.10	
Receivables	702.68	768.06	794.69	
Total	815.69	887.54	920.97	
Interest	97.20	115.38	119.73	
Rate of Interest	13.00%	13.00%	13.00%	

- 7. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003. Bihar State Electricity Board (BSEB), Respondent No.1 has filed its reply, vide affidavit dated 6.9.2011. BSEB has raised the issue of over-estimation of capital cost, time over-run and application filing fee, licence fee and O&M expenses. The issues raised by BSEB have been dealt in relevant paragraphs of this order.
- 8. Having heard the representatives of the parties and perused the material on records, we proceed to dispose of the petition.

CAPITAL COST

9. As regards capital cost, Regulation 7(1) (a) of the 2009 Regulations provides that:-

"The expenditure incurred or projected to be incurred, including interest during construction and financing charges, any gain or loss on account of foreign exchange risk variation during construction on the loan – (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii)being equal to the actual amount of loan in the event of the actual equity less than 30% of the fund deployed, - up to the date of commercial operation of the project, as admitted by the Commission, after prudence check."

10. The details of apportioned approved cost, capital cost upto date of commercial operation and estimated additional capital expenditure from date of commercial operation to 31.3.2014 for the above mentioned asset are given as below:-

(₹ in lakh)

Apportioned approved cost	Estimated capital expenditure incurred up to DOCO	Projected additional capital expenditure from DOCO to 31.3.2012	Projected additional capital expenditure for 2012-13	Total estimated completion cost
39177.00	31456.30	1355.00	100.00	32911.30

11. The petitioner has not claimed any initial spares.

TIME OVER RUN

- 12. As per the investment approval dated 4.10.2006, the transmission assets are to be commissioned within 36 months from the date of investment approval i.e. 1.11.2009. However, the actual date of commercial operation is 1.9.2011. Thus, there has been a delay of 22 months.
- 13. The petitioner, vide affidavit dated 21.6.2011 has submitted the detailed reasons for time over-run. It has been submitted that the route alignment of

Baripada-Mendhasal transmission line includes forest area of 21.363 hectares, of which 0.552 hectares is sanctuary and 20.811 hectares is revenue kisan forest. The forest clearance proposal was submitted on 28.2.2008 to Nodal Officer, O/o PCCF, Bhubaneswar. However, the final forest clearance was issued by Ministry of Finance & Environment on 25.8.2011 after a period of more than three years. The transmission line was commissioned on 1.9.2011, within a few days of getting the forest clearance. The petitioner has also submitted that total six cases were filed against the petitioner during the construction of the said transmission line. Out of these, three cases were settled but other three cases were still pending at various courts. These cases have caused a delay of one year in execution of the work. The respondent BSEB, in its reply has submitted that the application for forest clearance was filed by the petitioner very late i.e. in July, 2008 though the investment approval was received in October, 2006. In response the petitioner has submitted that the activities required prior to making application for forest clearance were started immediately upon the Investment Approval of the project. Different activities such as detailed survey report, Tower spotting, land Scheduling took the intervening time and the application for forest clearance can be submitted only after completion of these activities. The petitioner has also submitted the detailed chronology of events with the submission. It has been observed that the work related to forest clearance was started immediately upon the Investment Approval of the project. Further, from the detailed chronology of different activities submitted by the petitioner, it has been observed that the delay is on account of obtaining forest and the court cases. The delay is beyond the control of petitioner and therefore, the delay of 22 months is condoned.

COST VARIATION

14. The total estimated completion cost of the transmission asset is ₹32911.30 lakh against the apportioned approved cost of ₹39177.00 lakh. The completion cost is lesser than the apportioned approved cost. BSES has submitted that there is a huge over-estimation in approval of the project by Ministry of Power. The petitioner has submitted during the hearing on 23.2.2012 that well established practice for preparing cost estimates was followed based on the recent letters for award for similar packages. The final cost may be more or less as compared to estimate depending upon prevailing market conditions. The completion cost is lower than the estimated cost inspite of delay of 22 months time over-run. The cost estimates of the petitioner are not realistic not only in this petition but also in other similar petitions. In our view the petitioner should adopt a prudent procedure to make cost estimates of different elements of the transmission projects more realistic.

PROJECTED ADDITIONAL CAPITAL EXPENDITURE

15. As per Regulation 9 (1) of 2009 regulations

"Additional Capitalisation: (1) The capital expenditure incurred or projected to be incurred, on the following counts within the original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (i) Undischarged liabilities;
- (ii) XXX
- (iii) XXX
- (iv) XXX
- (v) XXX"
- 16. As per Regulations 2009,

"cut-off date means 31st march of the year closing after 2 years of the year of commercial operation of the project, and in-case of the project is declared under commercial operation in the last quarter of the year, the cut-off date shall be 31st March of the year closing after 3 years of the year of commercial operation".

Therefore, cut-off date for the above mentioned assets is 31.3.2014.

- 17. Petitioner has claimed projected additional capital expenditure of ₹1239.00 lakh, ₹207.34 lakh and ₹8.66 lakh pertaining to Transmission lines, Sub-Station and PLCC respectively for the period 2011-12 period (DOCO to 31.03.2012) and 2012-13 on account of balance and retention payments.
- 18. Element wise detail of projected additional capital expenditure is as follows:-

(₹ in lakh)

Element	Additional Capital Ex	Additional Capital Expenditure		
	2011-12	2012-13		
Transmission Line	1189.00	50.00	1239.00	
Sub-Station	157.34	50.00	207.34	
PLCC	8.66	0.00	8.66	
Total	1355.00	100.00	1455.00	

19. Projected additional capital expenditure claimed is against balance and retention payments. Additional capital expenditure claimed falls within the cut-off date and hence the same is considered for the purpose of tariff calculation.

DEBT- EQUITY RATIO

- 20. Regulation 12 of the 2009 regulations provides that,
 - "(1) For a project declared under commercial operation on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of tariff:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

- (2) XXX."
- 21. The details of opening debt-equity ratio of assets considered for the purpose of tariff calculation is as given overleaf:-

	Apportioned Approved cost		Cost as on Commer Operati	rcial
	Amount %		Amount	%
	(₹ in lakh)		(₹ in lakh)	
Debt	27432.90	70.00	22019.41	70.00
Equity	11753.10	30.00	9436.89	30.00
Total	39177.00	100.00	31456.30	100.00

22. Details of debt-equity ratio of assets as on 31.3.2014 as is follows:-

Capital Cost as on 31.3.2014				
Amount (%			
Debt	23037.91	70.00		
Equity	9873.39	30.00		
Total	32911.30	100.00		

23. Details of debt: equity ratio for projected additional capital expenditure claimed by the petitioner as follows:-

Normative					
Particular (₹ in lakh) %					
	Add Cap for 2011-12				
Debt	948.50	70.00			
Equity	406.50	30.00			
Total	1355.00	100.00			
	Add Cap for 2012-13				
Debt	70.00	70.00			
Equity	30.00	30.00			
Total	100.00	100.00			

RETURN ON EQUITY

24. Regulation 15 of the 2009 regulations provides that:-

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

[&]quot;15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

⁽²⁾ Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

- (3) The rate of return on equity shall be computed by grossing up the base rate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concerned generating company or the transmission licensee, as the case may be:
- (4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

(5) The generating company or the transmission licensee as the case may be, shall recover the shortfall or refund the excess Annual Fixed charge on account of Return on Equity due to change in applicable Minimum Alternate/ Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission.

Provided further that Annual Fixed charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective financial year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations"

- 25. Petitioner's prayer to allow grossing up the base rate of return on equity based on tax rates viz., MAT, surcharge, any other cess, charges, levies etc., as per relevant Finance Act, shall be settled in accordance with the provisions of Regulation 15 of 2009 regulations.
- 26. Accordingly, the following amount of equity has been considered for calculation of return of equity:-

(₹ in lakh)

Equity on	Notional	Avg. equity	Equity due to	Avg. equity	Equity due	Avg. equity
DOCO/	equity	considered	additional	considered	to	considered
Notional	due to	for tariff	capital	for tariff	additional	for tariff
DOCO	ACE for	calculations	expenditure	calculations	capital	calculations
	the	for the	for 2012-13	for the period	expenditure	for the period
	period	period		2012-13	2013-14	2013-14
	2011-12	2011-12				
9436.89	406.50	9640.14	30.00	9858.39	0.00	9873.39

27. In view of the above, the following amount of equity has been considered for calculation of return of equity:-

(₹ in lakh) 2011-12 2013-14 2012-13 (pro-rata) Opening Equity 9436.89 9843.39 9873.39 406.50 30.00 0.00 Addition due to Additional Capitalisation Closing Equity 9843.39 9873.39 9873.39 Average Equity 9640.14 9858.39 9873.39 Return on Equity (Base Rate) 15.50% 15.50% 15.50% Tax rate for the year 2008-09 (MAT) 11.330% 11.330% 11.330% Rate of Return on Equity (Pre Tax) 17.481% 17.481% 17.481% Return on Equity (Pre Tax) 983.03 1723.35 1725.97

INTEREST ON LOAN

- 28. Regulation 16 of the 2009 regulations provides that-
 - "16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.
 - (2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.
 - (3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:
 - (4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.
 - (5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

- (6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the

beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

- (8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.
- (9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

INTEREST ON LOAN

- 29. In the calculations, the interest on loan has been worked out as detailed below:-
 - (i) Gross amount of loan, repayment of instalments & rate of interest and weighted average rate of interest on actual average loan have been considered as per the petition.
 - (ii) The repayment for the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that period.
 - (iii) Notwithstanding moratorium period availed by the transmission licensee, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed.
 - (iv) Weighted average rate of interest on actual average loan worked out as per (i) above is applied on the notional average loan during the year to arrive at the interest on loan.

- 30. Detailed calculation of the weighted average rate of interest has been annexed to this order.
- 31. Details of the interest on loan worked on the above basis are given as under:-

			(₹ in lakh)
	2011-12 (pro-rata)	2012-13	2013-14
Gross Normative Loan	22019.41	22967.91	23037.91
Cumulative Repayment upto Previous Year	0.00	990.25	2726.27
Net Loan-Opening	22019.41	21977.66	20311.64
Addition due to Additional Capitalisation	948.50	70.00	0.00
Repayment during the year	990.25	1736.02	1738.66
Net Loan-Closing	21977.66	20311.64	18572.97
Average Loan	21998.54	21144.65	19442.31
Weighted Average Rate of Interest on Loan	2.6785%	2.6511%	2.6008%
Interest	343.71	560.57	505.65

DEPRECIATION

32. Regulation 17 (4) of the 2009 regulations provides as under:-

"Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31th March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the asset".

33. Assets in the current petition were put under commercial operation as on 1.9.2011 and accordingly will complete 12 years beyond 2013-14 and thus depreciation has been calculated annually based on Straight Line Method and at rates specified in Appendix-III of Tariff Regulation 2009-14.

34. Details of the depreciation worked out are as under:-

(₹ in lakh) **Particulars** 2011-12 2012-13 2013-14 (pro-rata) 31456.30 32811.30 32911.30 Opening Gross Block Addition during 2009-14 due to 1355.00 100.00 0.00 Projected Additional Capitalisation 32911.30 32911.30 Closing Gross Block 32811.30 **Average Gross Block** 32133.80 32861.30 32911.30 5.2828% 5.2829% 5.2829% Rate of Depreciation 29620.17 Depreciable Value 28920.42 29575.17 Remaining Depreciable Value 28920.42 28584.92 26893.90 Depreciation 990.25 1736.02 1738.66

OPERATION & MAINTENANCE EXPENSES

35. Clause (g) of regulation 19 of the 2009 regulations prescribes the norms for operation and maintenance expenses based on the type of sub-station and line. Norms prescribed in respect of the elements covered in the instant petition are given as under:-

Elements	2011-12	2012-13	2013-14
400 kV D/C twin conductor T/L (₹ Lakh per Km)	0.701	0.741	0.783
400 kV bays (₹ Lakh per bay)	58.57	61.92	65.46

36. Based on the above norms, the petitioner has calculated the following operation and maintenance expenses which are allowed:-

(₹ in lakh) 2011-12 2012-13 2013-14 **Asset** (pro-rata) 273.2 km, 400 kV D/C twin conductor T/L 111.72 202.44 213.92 327.30 5 nos. 400 kV bays 170.83 309.60 **Total O&M allowable** 282.55 512.04 541.22

37. The petitioner has submitted that O & M expenditure for the year 2009-14 had been arrived at on the basis of normalized actual O & M expenses during the period 2003-04 to 2007-08. The wage hike of 50% on account of pay revision of the Order in Petition No.112/TT/2011
Page 14 of 20

employees of public sector undertaking has also been considered while calculating the O & M charges for the tariff period 2009-14. The petitioner has further submitted that it would approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage hike with effect from 1.1.2007 is more than 50%. BSEB has objected to any further revision of wages and submitted that the increase in employee cost due to wage revision must be taken care by improving their productivity level and the beneficiaries should not be unduly burdened.

38. It is clarified that, if any, application for revision of norms of O&M expenses is filed by the petitioner in future, it will be dealt with in accordance with law. It is further clarified that O&M expenses are allowed as per existing norms.

INTEREST ON WORKING CAPITAL

- 39. As per the 2009 Tariff Regulations the components of the working capital and the interest thereon are discussed are given as under:-
 - (i) Receivables: As per Regulation 18 (1) (c) (i) of the 2009 Tariff Regulations, receivables will be equivalent to two months of fixed cost. The petitioner has claimed the receivables on the basis of 2 months transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months transmission charges;
 - (ii) Maintenance spares: Regulation 18(1)(c)(ii) of the 2009 Tariff Regulations provides for maintenance spares @ of 15% per annum of the operation and maintenance expenses from 1.4.2009. The value of maintenance spares has accordingly been worked out;

- (iii) O & M expenses: Regulation 18(1) (c) (iii) of the 2009 Tariff Regulations provides for operation and maintenance expenses for one month of the recommended O & M expenses; and
- (iv) Rate of interest on working capital: In the calculations, SBI Base Rate of 8.25% plus 350 Bps i.e. 11.75% has been considered as the rate of interest on working capital.
- 40. Necessary computations in support of interest on working capital are as under:-

			(₹ in lakh)
	2011- 12 (pro-rata)	2012-13	2013-14
Maintenance Spares	72.65	76.81	81.18
O & M expenses	40.36	42.67	45.10
Receivables	759.82	772.80	769.46
Total	872.84	892.28	895.74
Interest	59.83	104.84	105.25

TRANSMISSION CHARGES

41. The transmission charges being allowed for the transmission lines are given as under:-

(₹ in lakh) 2011-12 2012-13 2013-14 (pro-rata) Depreciation 990.25 1736.02 1738.66 560.57 Interest on Loan 343.71 505.65 Return on equity 983.03 1723.35 1725.97 Interest on Working 104.84 105.25 Capital 59.83 O & M Expenses 282.55 512.04 541.22 Total 2659.36 4636.82 4616.75

FILING FEE AND THE PUBLICATION EXPENSES:-

42. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. BSEB has submitted that the petitioner's request for filing fee and publication expenses should be rejected in line with the Commission's order dated 11.9.2008 in Petition No. 129/2005. It is clarified that Petition No. 129/2005 pertains to 2004-09 period. In accordance with the Commission's order dated 11.1.2010 in Petition No. 109/2009 pertaining to 2009-14 period, the petitioner shall be entitled to recover the filing fee directly from the beneficiaries on *pro-rata* basis. The petitioner shall also be entitled for reimbursement of the publication expenses in connection with the present petition, directly from the beneficiary on *pro-rata* basis.

LICENCE FEE

43. The petitioner has submitted that in O&M norms for tariff block 2009-14 the cost associated with license fees had not been captured and the license fee may be allowed to be recovered separately from the respondents. BSEB has submitted that the licence fee is part of the O&M expenses and there is no separate provision for licence fee in the 2009 Tariff Regulations and hence the petitioner's prayer in this regard should be rejected. It is clarified that the petitioner's prayer for licence fee shall be dealt with in accordance with our order dated 25.10.2011 in Petition No. 21/2011 and 22/2011.

SERVICE TAX

44. The petitioner has prayed that it be allowed to bill and recover the service tax on transmission charges separately from the respondents if it is subjected to such

service tax in future. We consider the prayer of the petitioner pre-mature and accordingly this prayer is rejected.

SHARING OF TRANSMISSION CHARGES

- 45. The billing, collection & disbursement of the transmission charges shall be governed by the provision of Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2010 as amended from time to time.
- 46. This order disposes of Petition No. 112/TT/2011.

sd/- sd/- sd/-

(M. Deena Dayalan) (V.S. Verma) (S. Jayaraman)
Member Member Member

Annexure

	Details of Loan	2011-12	2012-13	2013-14	
1	Bond XXXVI				
<u> </u>	Gross loan opening	222.00	222.00	222.00	
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00	
	Net Loan-Opening	222.00	222.00	222.00	
	Additions during the year	0.00	0.00	0.00	
	Repayment during the year	0.00	0.00	0.00	
	Net Loan-Closing	222.00	222.00	222.00	
	Average Loan	222.00	222.00	222.00	
	Rate of Interest	9.35%	9.35%	9.35%	
	Interest	20.76	20.76	20.76	
	Rep Schedule	15 annual i	15 annual installments from 26.08.2016		
2	Bond XXVIII				
_	Gross loan opening	2423.00	2423.00	2423.00	
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	201.92	
	Net Loan-Opening	2423.00	2423.00	2221.08	
	Additions during the year	0.00	0.00	0.00	
	Repayment during the year	0.00	201.92	201.92	
	Net Loan-Closing	2423.00	2221.08	2019.17	
	Average Loan	2423.00	2322.04	2120.13	
	Rate of Interest	9.33%	9.33%	9.33%	
	Interest	226.07	216.65	197.81	
	Rep Schedule	12 annual i	nstallments from 1	5.12.2012	
3	ADB III @ Rs 46.51/\$				
	Gross loan opening	2092.95	2092.95	2092.95	
	Cumulative Repayment upto	135.83	174.13	256.60	
	DOCO/previous year				
	DOCO/previous year Net Loan-Opening	1957.12	1918.82	1836.35	

1	Repayment during the year	38.30	82.46	90.83	
	Net Loan-Closing	1918.82	1836.35	1745.52	
	Average Loan	1937.97	1877.59	1790.94	
	Rate of Interest	1.72%	1.72%	1.72%	
	Interest	33.33	32.29	30.80	
	Rep Schedule	30 half yearly installments from 15.01.2010			
4	IBRD IV @ Rs 46.51/\$				
	Gross loan opening	13850.68	13850.68	13850.68	
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00	
	Net Loan-Opening	13850.68	13850.68	13850.68	
	Additions during the year	0.00	0.00	0.00	
	Repayment during the year	0.00	0.00	306.56	
	Net Loan-Closing	13850.68	13850.68	13544.12	
	Average Loan	13850.68	13850.68	13697.40	
	Rate of Interest	1.72%	1.72%	1.72%	
	Interest	238.23	238.23	235.60	
	Rep Schedule	30 half yearly installments from 15.11.2013			
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5	IBRD IV ADDL @ Rs 46.51/\$				
	Gross loan opening	3430.58	3430.58	3430.58	
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	57.98	
	Net Loan-Opening	3430.58	3430.58	3372.60	
	Additions during the year	0.00	0.00	0.00	
	Repayment during the year	0.00	57.98	116.98	
	Net Loan-Closing	3430.58	3372.60	3255.62	
	Average Loan	3430.58	3401.59	3314.11	
	Rate of Interest	1.96%	1.96%	1.96%	
	Interest	67.24	66.67	64.96	
Rep Schedule 52 Half yearly Installmen		Installments from	from 01.02.2013		
	Total Loan				
	Gross loan opening	22019.21	22019.21	22019.21	
	Cumulative Repayment upto DOCO/previous year	135.83	174.13	516.49	
	Net Loan-Opening	21883.37	21845.07	21502.72	
	Additions during the year	0.00	0.00	0.00	
	Repayment during the year	38.30	342.36	716.30	
	Net Loan-Closing	21845.07	21502.72	20786.42	
	Average Loan	21864.22	21673.89	21144.57	
	Rate of Interest	2.6785%	2.6511%	2.6008%	
	Interest	585.63	574.60	549.92	